

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.2252/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 19th day of December, 2000

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1. Bharatiya Extra Departmental Employees Union  
CHQ, through its General Secretary  
Shri B.D.Pruthi  
s/o Late Shri Sawan Mal  
T-21 Atul Grove Road  
New Delhi - 110 001.
2. Shri Sumer Singh  
s/o Shri Mehar Singh  
E.D. Stamp Vendor  
Sabzimandi post Office  
Delhi - 7.
3. Shri Dill Bagh Singh  
s/o Shri Chandan Singh  
E.D. Mail Carrier  
Rani Khera (Kanjhawala)  
P.O. Delhi.
4. Shri Iqbal Singh  
s/o Shri Ram Kishan  
E.D. Delivery Agent Kanjhawala  
P.O. Delhi.
5. Shri Rajesh Kumar  
s/o Shri Rajender Singh  
E.D. Delivery Agent Jayonti  
(Delhi) post Office.
6. Shri Avinashi Lal  
s/o Shri Govind Ram  
E.D. Stamp Vendor  
Medical College Rohtak P.O.
7. Shri Rohtas Sharma  
s/o Shri Gita Ram  
E.D. Delivery Agent/Runner  
Pharal P.O. (Kaithal).
8. Shri Surya Narain Pandey  
s/o Shri Inderjeet Pandey  
Extra Departmental Packer Kot  
P.O. Shahgarh S.O Distt. Azamgarh.
9. Shri Samru Ram  
s/o Shri Ram Naresh  
Extra Departmental Delivery Agent  
Rajapur Sikrar P.O. Distt.  
Azamgarh. .... Applicants  
(By Shri Sant Lal, Advocate)

Vs.

4 The Union of India through  
the Secretary  
Ministry of Communications  
Dept. of Posts,  
Dak Bhawan  
New Delhi - 110 001. ... Respondents

(7)

(By Shri A.K.Bhardwaj, through Shri Yaspal Singh,  
Advocate)

O R D E R (Oral)

Justice V. Rajagopala Reddy:

This OA is filed by the Union, namely, Bharatiya Extra Departmental Employees Union, CHQ, through its General Secretary and eight other individual employees seeking to revise the pay scales of Extra Departmental Employees Agents on the basis that they have been discharging the same functions as whole time Group 'D' and Postman staff of the Postal Department.

2. The basis of grievance of the applicants is that as the principles of giving pro-rata corresponding grades of whole time employees to the ED Agents as recommended by the Talwar Committee having been accepted by the Government, <sup>who</sup> ~~and~~ issued orders fixing the pay scales of ED Agents vide their OM dated 17.12.1998, there was no reason not to follow the same principle to revise their scales in parity with the postal employees whose scales have been revised, subsequent to the adoption of the recommendations of the Fifth Pay Commission. As per the Fifth Pay Commission's recommendations the Group 'D' staff were granted the pay scale of Rs.2550-3200 and Postman/Mail Guards were granted the pay of Rs.2750-4400. Again for Postman the pay has been further revised to

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W Rs.3050-4590. The applicants have grievance for not revising their pay scales after the Talwar Committee's recommendations have been accepted. (S)

3. It is now brought to our notice that the applicants have made representations on 5.1.1999 to the Director General, Department of Posts for implementation/revision of pay scales on the principle of pro-rata, as recommended by Talwar Committee but the same has not been responded so far. Since the representation is still under consideration, we do not propose to express any opinion in the matter. We direct the respondents to dispose of the representation and pass appropriate orders by passing a reasoned and speaking order to the applicants, within three months from the date of receipt of a copy of this order, keeping in mind the principles suggested by the Talwar Committee and adopted by the Government i.e. the principle of fixation of pay on the pro-rata basis. In the circumstances, the OA is disposed of without costs.

(GOVINDAN S. TAMPI)  
MEMBER(A)

/RAO/

*Amarendra*  
(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)